

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

18

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/477/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : SPEED SOLAR SOLUTIONS
NAME OF THE RESPONDENT(S) : BORG ENERGY INDIA PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

R-KRISHNAMURTHY

I.A.P.

A. Krishna

ORDER

sd.

Mr. R. Krishnamurthy IRP present in person and filed a Memo stating that due to non-cooperation of the Operational Creditor problem is being faced by him for making public announcement and constituting the committee of creditors. Registry is directed to issue notice to the Counsel for the Operational Creditor to remain present before this Bench on the next date of hearing. IRP is also directed to take copy of this Order and send it to the Operational Creditor and its Directors for being present on the next date of hearing. Put up on **11.08.2017 at 10.30 A.M.**

(S. Vijayaraghavan)
Member (Technical)
PAM

(Ch. Md. Sharief Tariq)
Member (Judicial)